

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/6038 /A

From :- Smti. Kanchan Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To
The District & Sessions Judge,
Morigaon

Dated Guwahati, the 12th October, 2018.

Sub:- Permission to avail Leave Travel Concession.

Ref : Your letter No. DJM/5732 date 01.10.2018

Sir,

With reference to the above, I am directed to inform you that, Smti Mili Hussain, Civil & Asstt. Sessions Judge, Morigaon, has been accorded permission to avail LTC, for the block period 2014-2017 (by way of carrying forward), along with her husband Shri Anurag Jintoo Borah, two minor sons and father (dependant) to visit Hyderabad during first half of Civil Vacation in the month of October, 2018 by the shortest possible route, as per existing Rules, subject to condition that, her husband Shri Anurag Jintoo Borah, Secretary, D.L.S.A., Morigaon, may not avail benefit of LTC for the block period of 2014-2017 seperately.

Smti Hussain may be informed accordingly.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

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Memo NO. HC.VII-05/2018/6039-6041 /A, dated- 12/10/18
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. Smti Mili Hussain, Civil Judge & Asstt. Sessions Judge, Morigaon for information.


JT. REGISTRAR (VIGILANCE)

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